

16-4-96

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. S. Das Gupta, A.M.

The respondents have filed Supp. SA. annexed to the same is a copy of the undertaking stated to have been given by the applicant that he would not pursue and press further his OA before the Tribunal since E-in-C Branch, AHQ letter dated 3-5-1995 has been implemented and the OA has ~~has~~ become infructuous. The OA and the pending MA is disposed of. The OA is disposed of having become infructuous. There shall be no order as to costs.

WC

Member (A)

BCR

Vice Chairman

Dube/